Employment opportunities and other welfare steps for minorities

- 1031. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of MINORITY AFFAIRS be pleased to state:
- the details of the status till 2011 regarding creation of employment opportunities for minorities in Central and State Public Sector Undertakings as also in the private sector from the time of carving out a separate Ministry for Minority Affairs about six years back;
- (b) whether the Ministry has become just a layer of bureaucracy to get minority related initiatives by other Ministries or the Planning Commission; and
- if not, what are the specific minority welfare steps formulated in addition to doling out scholarships and free coaching sops?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) For improving the recruitment of minorities in Central Government, Public Sector Undertakings, Banks, Financial institutions, etc. and all appointing authorities under the Central Government, the Department of Personnel and Training has issued guidelines to all Ministries/Departments in pursuance of the Prime Minister's New 15 Point Programme (15PP) for the Welfare of Minorities which provides measures to give special consideration to minorities in recruitment. The recruitment of minorities in Central Government and Public Sector Undertakings, etc. has increased from 6.93% in 2006-07 to 11.55% in 2010-11.

(b) and (c) The Prime Minister's new 15 Point Programme for the Welfare of Minorities announced in June, 2006 is an overreaching programme covering many schemes of 11 Ministries/Departments with an aim to ensure that the benefits of the same for the under privileged reach the minority communities. It also provides that, wherever possible, 15% of targets and outlays under various schemes should be earmarked for the minorities.

At the Central level, the overall progress of implementation of PM's new 15 PP is monitored on quarterly basis by Ministry of Minority Affairs and on half yearly basis by Committee of Secretaries (CoS) and thereafter also reported to the Union Cabinet. The Prime Minister's Office also reviews the status of implementation of the recommendations of the Prime Minister new 15 PP on a quarterly basis. At the State and district levels, the monitoring is made by State Level and District Level Committees, and the monitoring mechanism was strengthened.

To help evaluation of flow of benefits, disaggregated data for different communities has now been sought from all Ministries. The States/UTs have also been requested to provide better and timely feedback. In the 12th Five Year Plan, a proposal has been sent to concerned Ministries to include 11 new Schemes in the existing basket of Schemes of the PM's new 15 PP. To sharpen the focus on minority areas it is planned that all the assets created under earmarking done through this Programme must be located in blocks/towns with substantial minority population. Social Audit and the appointment of an independent agency for concurrent monitoring and evaluation of various schemes included in PM's new 15 PP are being formulated for implementation during the Twelfth Five Year Plan period.

Besides the scholarship Schemes and the Free Coaching and Allied Scheme, the Ministry continues to implement the following Schemes in the spheres of area development, economic empowerment and strengthening of institutions of the minority communities during the Twelfth Five Year Plan:—

- (i) Multi-sectoral Development Programme.
- (ii) Equity contribution to National Minorities Development and Finance Corporation for enhancing credit to the minorities.
- (iii) Grant in aid to Maulana Azad Education Foundation for minority welfare activities.
- (iv) Computerization of records of State Wakf Boards.

The Leadership Development of Minority Women Scheme is being implemented from 2012-13.

Power capacity addition

1032. SHRI PIYUSH GOYAL: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether Government has fixed the targets for addition of power capacity from renewable sources of energy;
- (b) if so, the details thereof and the progress made against these targets during each of the last three years, State-wise and project-wise;
- (c) whether it is a fact that Government has not been able to meet its targets; and